CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 495/MP/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 seeking issuance of appropriate directions to Respondent No. 1 for effective implementation of the Order dated 11.01.2024 passed by this Commission in Petition No. 310/MP/2022
Petitioner	:	Indigrid Solar-I (AP) Private Limited (ISAPPL)
Respondent	:	Solar Energy Corporation of India Limited (SECI) and Ors.
Date of Hearing	:	**3.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Venkatesh, Advocate, ISAPPL Ms. Priya Dhankhar, Advocate, ISAPPL Shri Punyam Bhutani, Advocate, ISAPPL Ms. Pragya Narain, Advocate, ISAPPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia,* seeking enforcement of the order dated 11.1.2024 passed by the Commission in Petition No. 310/MP/2022 and a direction to the Respondent, SECI, to make payment of ₹8.13 crore to the Petitioner in terms of the said order, along with consequential reliefs. The learned counsel further submitted that despite notice, none of the Respondents has filed a reply to date.

2. None was present on behalf of the Respondents despite notice.

3. Considering the submissions made by learned counsel for the Petitioner, the Commission deemed it appropriate to grant another opportunity to all the Respondents to file their replies, if any, within three weeks, with a copy to the Petitioner, who may file its rejoinders, if any, within a week thereafter.

4. The Petition will be listed for hearing on **12.01.2027.**

By order of the Commission
Sd/
(Monojit Sehrawat)
Deputy Chief (Law)